CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 88395 of 2018

(Arising out of Order-in-Appeal No. SM/CGST & CX/Bhiwandi/APP-134/17-18 dated 01.05.2018 passed by the Commissioner (Appeals)of CGST & Central Excise, Bhhiwandi, Mumbai)

M/s Shri Mahendra Rawal ....Appellant
302 Tardeo Air Cinditioned Market
Tardeo Road, Mumbai
Maharashtra-400013

VERSUS

C.C.G.ST., Mumbai Central ....Respondent
Null 4th floor, GST Bhawan, 115,
M K Road, Churchgate
Mumbai Maharashtra-400020

WITH

Service Tax Appeal No. 88872 of 2018

(Arising out of Order-in-Appeal No. SM/CGST & CX/Bhiwandi/APP-231/17-18 dated 21.06.2018 passed by the Commissioner (Appeals)of CGST & Central Excise, Bhhiwandi, Mumbai)

M/s Shri Lekhraj S Kavedi ....Appellant
302 Tardeo Air Cinditioned Market
Tardeo Road, Mumbai
Maharashtra-400013

VERSUS

C.C.G.ST., Mumbai Central ....Respondent
Null 4th floor, GST Bhawan, 115,
M K Road, Churchgate
Mumbai Maharashtra-400020

APPERANCE:

Mr. Darshan Ranavat, Chartered Accountant for the Appellant
Mr. Sanjay Hasija, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. 85593-85594/2021

Date of Hearing: 04.03.2021
Date of Decision: 04.03.2021

PER: AJAY SHARMA

In the instant Appeals, the Appellants have applied under the Sabka Vishwas Scheme, 2019 with the competent authority and the said authority has already issued discharge certificates in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the aforesaid, the Appeals filed by the Appellant before this Tribunal cease to exist and are accordingly dismissed as deemed to be withdrawn.

(Order dictated in the open court)

(Ajay Sharma)
Member (Judicial)

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